

## 1. Where should I file Set 2 forms effective from 23<sup>rd</sup> January 2023?

Set 2 forms covering 46 forms have been migrated to V3. Effective from 23<sup>rd</sup> January 2023, all 46 forms are required to be filed in Version 3.

## 2. What are the form IDs included in Set 2?

Forms covered in Set 2 are:

Sl. No.	Form Number	Form Name
1	DIR-12	Particulars of appointment of directors and the key managerial personnel and the changes among them
2	DIR-11	Notice of resignation of a director to the Registrar
3	DIR-3	Application for allotment of Director Identification Number
4	DIR-3C	Intimation of Director Identification Number by the company to the Registrar DIN services
5	DIR-5	Application for surrender of Director Identification Number
6	DIR-6	Intimation of change in particulars of Director to be given to the Central Government
7	INC-12	Application for grant of License to an existing company under section 8
8	INC-18	Application to Regional Director for conversion of section 8 company into any other kind of company
9	INC-20	Intimation to Registrar of revocation of license issued under section 8
10	INC-20A	Declaration for commencement of business
11	INC-22	Notice of situation or change of situation of registered office
12	INC-23	Application to the Regional Director for approval to shift the Registered Office from one State to another state or from jurisdiction of one Registrar to another Registrar within the State
13	INC-24	Application for approval of Central Government for change of name
14	INC-27	Conversion of public company into private company or private company into public company or Conversion of Unlimited Liability Company into Limited Liability Company
15	INC-28	Notice of Order of the Court or any other competent authority
16	INC-4	One Person Company - Change in Member/ Nominee
17	INC-6	One Person Company - Conversion form
18	MGT-14	Filing of Resolutions and agreements to the Registrar under section 117
19	MR-1	Return of appointment of managing director or whole time director or manager
20	MR-2	Form of application to the Central Government for approval of appointment or reappointment and remuneration or increase in remuneration or waiver for excess or over payment to managing director or whole time director or manager and commission or remuneration to directors

Sl. No.	Form Number	Form Name
21	NDH-4	Form for filing application for declaration as Nidhi Company or updation of status by Nidhis.
22	PAS-3	Return of Allotment
23	SH-7	Notice to Registrar of any alteration of share capital
24	SH-11	Return in respect of buy-back of securities
25	SH-8	Letter of Offer
26	SH-9	Declaration of Solvency
27	NDH-1	Return of Statutory Compliances
28	NDH-2	Application for extension of time
29	NDH-3	Return of Nidhi Company for the half year ended
30	GNL-3	Particulars of person(s) charged for the purpose of sub-clause (iii) or (iv) of clause 60 of section 2
31	PAS-6	Reconciliation of Share Capital Audit Report (Half-yearly)
32	MGT-3	Notice of situation or change of situation or discontinuation of situation, of place where foreign register shall be kept
33	PAS-2	Information Memorandum
34	DIR-9	Report by the company to Registrar for disqualification of Directors
35	DIR-10	Application for removal of Disqualification of Directors
36	AOC-5	Notice of address at which books of account are maintained
37	FC-1	Information to be filed by foreign company
38	FC-2	Return of alteration in the documents filed for registration by foreign company
39	FC-3	Annual accounts along with the list of all principal places of business in India established by foreign company
40	FC-4	Annual Return of a Foreign company
41	GNL-2	Form for submission of documents with the Registrar
42	GNL-4	Addendum to form
43	MSC-1	Application to ROC for obtaining the status of dormant company
44	MSC-3	Return of dormant companies
45	MSC-4	Application for seeking status of active company
46	RD-1	Form for filing application to Regional Director

### 3. What are the “main” differences between V2 and V3?

In the version 2, forms are required to be filled and uploaded in the portal while in V3 the forms are to be filled online. This enables user convenience including the ability to save a half-filled form and file it later.

Further in Version 2, there was only a My Workspace which had a list of notices from MCA and circulars issued by them. In Version 3, there is a personalised “My Application” feature which allows one to view all the forms filed by them till date along with the status of the forms such as pending for DSC upload, Under Processing, Pay fees, Resubmission etc.

When a user logs in to V3, the login is through the email id whereas in V2 it was possible with the user id.

When a business user logs in to the MCA system, an OTP will be sent to your mobile and e mail address to ensure the authenticity of the user.

#### 4. Who is a Business User in V3? what is the process of new user registration?

Please refer below mentioned link for FAQs on user registration

[Microsoft Word – V3 Related FAQ's Dated 26\\_06\\_2022 \(mca.gov.in\)](#)

#### 5. How is the associating the DSC done ?

Please refer below mentioned link for FAQs on DSC association

[Microsoft Word – V3 Related FAQ's Dated 26\\_06\\_2022 \(mca.gov.in\)](#)

#### 6. Are there any new forms rolled-out as part of Set-2 forms launch?

Yes. Below mentioned 3 new forms got rollout in V3 as new webforms which were not available in V3.

PAS-2*	Information Memorandum
DIR-9	Report by the company to Registrar for disqualification of Directors
DIR-10	Application for removal of Disqualification of Directors

Note: PAS-2 in V2 system used to get filed through GNL-2 form. Going forward in V3, this form needs to be filed independently and hence 'Information Memorandum' purpose got removed from GNL-2.

#### 7. Where can I see notifications issued for 46 Set 2 forms?

Please refer below mentioned link for different notifications issued:

[Notifications \(mca.gov.in\)](#)

Below are the 10 Notification numbers issued:

Notification no.	Date	Notification description
G.S.R. 40(E)	20-01-2023	The Companies (Accounts) Amendment Rules, 2023
G.S.R. 39(E)	19-01-2023	The Companies (Authorised to Register) Amendment Rules, 2023.
G.S.R. 45(E)	20-Jan-23	Companies (Registration Offices and Fees) Amendment Rules, 2023
G.S.R. 41(E)	19-Jan-23	Companies (appointment and remuneration of managerial personnel) Amendment Rules, 2023

<b>Notification no.</b>	<b>Date</b>	<b>Notification description</b>
G.S.R. 44(E)	21-Jan-23	Companies (Management and Administration) Amendment Rules, 2023
G.S.R. 37(E)	20-Jan-23	Companies (Prospectus and allotment of securities) Amendment Rules, 2023
G.S.R. 36(E)	20-Jan-23	Companies (Registration of Foreign Companies) Amendment Rules, 2023
G.S.R. 38(E)	20-Jan-23	the Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2023.
G.S.R. 43 (E)	21-Jan-23	Companies (Share Capital and Debentures) Amendment Rules, 2023
G.S.R. 46(E)	20-Jan-23	Companies (Misc) Amendment Rules, 2023

#### 8. What are the high-level changes done in 46 forms in V3 when compared to V2?

##### DIR-12

1. Form has been made web based.
2. Two new purposes added in case where all the directors of the company become disqualified under the Companies Act, 2013, in the section 'Purpose of filing the form' with the nomenclature as 'Appointment due to disqualifications of all the existing directors' and in such case Promoter Shareholder shall have the signing rights and 'Appointment by liquidator/IRP/RP' in case of liquidation and in such case liquidator shall have the signing rights.
3. Consent to act as a director in form DIR-2 shall be part of form DIR-12 itself. Further, it can be validated with the digital signature of the director appointed.
4. Attachments removed and information captured in machine readable format.
5. Other enhancement (pre-filing of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)

##### DIR-11

1. Form has been made web based.
2. Other enhancement (pre-filing of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
3. When a director files form DIR-11 intimating his resignation and form DIR-12 is not filed by the company, in that case, an email will be sent to the company for filing the form DIR-12.

**DIR-3:**

1. Form has been made web based.
2. Indexing of attachment in forms - A box shall be displayed adjacent to the data entry in the form at FO level, for those fields where it is required to upload attachment to ensure enhancement in BO processing (Proof of identity of the applicant has been captured as an attachment along with form fields)
3. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
4. Additional data field added to include jurisdictional police station in the address column.
5. STP SRN status will be displayed as 'Approved – Pending verification' instead of 'Approved' till the time work-item is picked up for verification. However, DIN status will be in 'Approved'.

**DIR-3C:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)

**DIR-5:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
3. Attachment fields in the form are made dynamic.
4. In case where reason for surrender of DIN in form DIR-5 is death/unsound mind/insolvent then an alert can be sent to all the companies in which the deceased director is holding position as director instructing them to file DIR-12 for the director, if applicable.
5. In case where all the multiple DINs associated with DIN holder have not been specified in the e-form (DIR-5), then an alert will be provided to BO user and for marking resubmission.

**DIR-6:**

1. Form has been made web based.
2. Processing type change to STP.
3. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
4. Additional data field added to include jurisdictional police station in the address column.

**INC-12:**

1. Form has been made web based.
2. e-MoA and e-AoA introduced as linked filing.
3. Functionality to submit the details of publication of notice in newspaper added. The associated work item to be sent to BO queue after the expiry of applicable period as stated in rule 20 (3)
4. Declarations/ Attachments omitted or made part of form:
  - Declaration as per INC-14 has been included in form
  - Declaration as per Form No. INC-15 has been included in form
  - Table included in the form to provide details of income and expenditure
  - Details of resolution captured in the form - Copy of resolution passed in general

meeting and board meeting

- Last one/two year's financial statement(s), board's report(s) and Audit report(s) – Not required to be attached
5. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-18:**

1. Form has been made web based.
2. Automatic notification to RoC of form filed to RD and removal of hardship of filing the same manually/ through GNL-2 form.
3. e-MoA and e-AoA introduced as linked filing.
4. Certificate from CA/CS/ICWA (in practice) certifying that the conditions laid down in the Act and rules, have been complied with – Attachment removed, and DSC and declaration added in form.
5. Attachments removed and information captured in machine readable format.
6. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-20:**

1. Form has been made web based.
2. e-MoA and e-AoA introduced as linked filing.
3. Restriction on filling of the form due to pendency of other forms removed and instead BO functionality restricting processing in case of pending forms introduced.
4. Attachments removed and information captured in machine readable format.
5. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-20A:**

1. Form has been made web based.
2. Attachment "Photograph of Registered Office showing external building and inside office also showing therein at least one Director/ KMP" added.
3. Linkage with Compliance module based on due date of Form INC-20A added in Compliance module.
4. Attachment "Subscribers proof of payment for value of shares" has been removed and instead the same details are captured in the form.
5. Few Attachments removed, and information captured in machine readable format.
6. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-22:**

1. Form has been made web based.
2. Geo-coordinates to be enquired along with address.
3. Following attachments removed:
  - Copy of order of competent authority.
  - List of all the companies (specifying their CIN) having the same registered office address, if any
  - Copy of altered Memorandum of association.
4. Other enhancement (pre-filing of data, nomenclature updated, repositioning of fields, additional data fields added, additional checks and balances introduced etc.).

**INC-23:**

1. Form has been made web based.
2. Parallel workflow created for sharing INC-23 with ROC and RD for comments. On receipt of the form, ROC can either choose to submit or not submit the comments. The ROC will have an option to provide his comments on the work-item within 30 days from the receipt of notification or approval of form by RD office, whichever is earlier.
3. Added fields to capture the information pertaining to “Applications pending before the Adjudicating officers, Central Government and NCLT for condonation of delay, adjudication and compounding”.
4. Following attachment removed:
  - Copy of Memorandum of Association
  - Copy of special resolution sanctioning alteration
  - Copy of the minutes of the general meeting authorizing such alteration
5. Following attachments removed, and information captured in machine readable format:
  - Declaration by directors about no retrenchment of employees
  - List of creditors and debenture holders duly verified, as per proviso to sub rule (2) to Rule 30;
6. Other enhancement (pre-filing of data, nomenclature updated, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-24:**

1. Form has been made web based.
2. Several checks/business rules are put in place at FO level to check compliance with The Companies (Incorporation) Rules, 2014
3. Removed ‘Minutes of the members’ meeting’ attachment as SRN of MGT-14 is required while filing up the form.
4. Added the following declaration: “The Company is not under default for payment or repayment of matured deposits or debentures or interest thereon.”
5. Other enhancement (pre-filing of data, repositioning of fields, additional checks and balances introduced etc.)

**INC-27:**

1. Form has been made web based.
2. e-MoA and e-AoA introduced as linked filing.
3. Restriction on filling of the form due to pendency of other forms removed and instead BO functionality restricting processing in case of pending forms introduced.
4. Additional fields seeking the ‘Date of publication of notice in English language’ added. The associated work item to be sent to BO queue after the expiry of applicable period as stated in rule 37.
5. Attachments removed and information captured in machine readable format.
6. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**INC-28:**

1. Form has been made web based.
2. Change in processing type from NSTP to CSTP (conditional STP) in few cases.
3. New dropdowns added and amendments made to existing dropdowns for which the form can be filed.
4. Additional fields introduced to capture the complete details of IRP, RP and Liquidator.
5. Additional fields introduced to capture Authorised share capital of Transferor company and Transferee company in case of amalgamation or merger.
6. Additional fields introduced to capture Paid up share capital in case purpose is selected as ‘reduction of share capital’.

7. Nomenclature of attachment 'Copy of court order or NCLT or CLB or order by any other competent authority' has been changed to "Copy of order of Court/NCLT/NCLAT/BIFR/ Central Government/DRT / any other Competent Authority'.
8. Interim Resolution Professional (IRP)/ Resolution Professional (RP) has been added as Signatories.
9. Automatic change of status upon approval of form, wherein purpose of filing of application pertains to Insolvency and Bankruptcy Code, 2016.
10. Other enhancement (pre-filing of data, repositioning of fields, additional checks and balances introduced etc.)

#### **INC-4:**

1. Form has been made web based.
2. Change in processing type done from (Conditional STP) CSTP to STP.
3. Attachment 'Consent of the nominee in Form No. INC-3' has been removed and a declaration "Declaration by member/nominee' along with obtaining 'DSC' has been added.
4. Attachments removed and information captured in machine readable format.
5. Other enhancement (pre-filing of data, repositioning of fields, additional checks and balances introduced etc.)

#### **INC-6:**

1. Form has been made web based.
2. e-MoA and e-AoA introduced as linked filing.
3. Restriction on filling of the form due to pendency of other forms removed and instead BO functionality restricting processing in case of pending forms introduced.
4. Attachments removed and information captured in machine readable format.
5. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

#### **MGT-14**

1. Form has been made web based.
2. In case of change of objects, introduction of NIC code 2008
3. e-MoA and e-AoA introduced as linked filing for multiple purposes.
4. New purposes added, and existing purposes modified.
5. Change in processing type from NSTP to STP in case of 'Alteration in memorandum for change in name'.
6. Automatic change of status of the company to 'Under Liquidation' upon approval in case one of the purposes of passing the resolution is selected as 'Voluntary liquidation under sec 59.
7. Purpose 'Proposed resolution under section 94(1)' has been removed.
8. Reference of section 94(1) and 192 removed from the header of the form.
9. Field 'SRN of RUN form' added in case purpose selected is 'Alteration in memorandum for change in name'.
10. Sections pertaining to Insolvency and Bankruptcy Code, 2016 added in the form.
11. Interim Resolution Professional (IRP)/ Resolution Professional (RP) has been added as Signatories.
12. Other enhancement (pre-filing of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)



**MR-1:**

1. Form has been made web based.
2. Attachments removed and information captured in machine readable format.
3. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
4. Instead of capturing date of obtaining Central Government's approval, SRN of MR-2 shall be requested in MR-1.
5. Several validation rules added, and few data fields are made dynamic.

**MR-2:**

1. Form has been made web based.
2. Attachments removed and information captured in machine readable format.
3. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)
4. Several validation rules added, and few data fields are made dynamic.
5. Date of resolution replaced with SRN of MGT-14 validation rules implemented in MR-2 to verify if the SRN of Form MGT-14 is valid.
6. Additional purposes added in the form for seeking Central Government's approval:
  - Age is more than 70 years and no SR is passed
  - Person is Non-Resident
7. Certificate by Company Secretary as attachments in MR-2 shall now be replaced as declaration in the form.
8. Certain new attachments and data fields added in the form.
9. Information relating to stock exchanges and application pending before National Company Law Tribunal captured in the form.

**NDH-4:**

1. Form has been made web based.
2. Attachment replaced with Declaration by Auditor.
3. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)
4. Several checks/business rules are put in place at FO level to check compliance with Nidhi Rules.
5. Provision added to enter SRN of NDH-2 at FO level in case company has requested for extension of time for compliance with sub rule 3 of Rule 5.

**PAS-3:**

1. Form has been made web based.
2. Type of securities dropdown options have been changed and additional field enquiring type of allotment has been introduced.
3. Bifurcation of capital into different classes to be provided.
4. Additional details related to valuation to be captured.
5. Additional declaration field added in the form of a checkbox for confirmation on return of allotment pending to be filed for securities allotted prior to the date of allotment mentioned in the webform.
6. For the attachment "List of allottees" an option to download the pre-designed template i.e. in excel format provided to the FO user.
7. Following declaration point added to the webform:
  - The return of allotment in form PAS-3 is not pending for any such allotment of securities, prior to the date of allotment mentioned in field 6 of the form.
  - I hereby certify that I have gone through the agreements/contracts entered into by the Company as applicable for allotment of securities for consideration other than cash,

the details of which have been provided in the form, and found them to be true, correct and complete and no material information is suppressed.

8. Declaration enquired under field now shifted under the declaration section.
9. Following attachments removed:
  - Copy of Board or Shareholders' resolution
  - Copy of the special resolution authorizing the issue of bonus shares
  - Complete record of private placement offers and acceptances in Form PAS-5.
10. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)

#### **SH-7:**

1. Form has been made web based.
2. Processing type changed from NSTP to Conditional STP.
3. The form shall be processed in STP mode when purpose 'Increase in share capital independently by company' is selected.
4. Following forms earlier uploaded as attachment now introduced as linked filings with Form SH-7
  - e-MOA
  - e-AOA
5. Following attachments, are now captured in machine readable format through SRN of MGT-14 and INC-28:
  - Copy of order of Central Government
  - Copy of the order of the Tribunal
  - Copy of Board resolution authorizing redemption of redeemable preference shares
6. Field capturing SRN of MGT-14 made mandatory for all cases except where ordinary resolution is passed.
7. Details of Shares shall be captured class wise.
8. Following declaration has been added to the webform:
  - In case of redemption of preference shares out of profits of the company, amount equal to nominal amount of the shares to be redeemed has been transferred to Capital Redemption Reserve.
9. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)

#### **SH-8:**

1. Forms have been made web-based
2. Attachment removed and information captured in machine readable format
3. Details of Shares shall be captured class wise
4. Certain fields have been removed from the form
5. Users shall be given an option to enter/upload the details in an excel along with form. (Design template can be downloaded for reference.)
6. Several business rules have been put in place in order to check compliance with Companies Act.
7. Details of promoters removed as an attachment in SH-8. The same shall be captured in detail in a tabular format in Form SH-11.
8. Attachments converted into declaration.
9. Fields relating to default in any of the provisions of certain sections of Companies Act or any subsisting default shall be removed in SH-11 and shall be captured in SH-8.
10. Current buy back will be allowed to file only when previous buy back return is filed in SH-11, irrespective of the security.
11. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional checks, auto calculations of fields and balances introduced etc.)

**SH-9:**

1. Forms have been made web-based
2. Attachment removed and information captured in machine readable format

**SH-11:**

1. Forms have been made web-based
2. Attachment removed and information captured in machine readable format
3. Details of Shares shall be captured class wise
4. Certain fields have been removed from the form
5. Users shall be given an option to enter/upload the details in an excel along with form. (Design template can be downloaded for reference.)
6. Several business rules have been put in place in order to check compliance with Companies Act.
7. Details of promoters removed as an attachment in SH-8. The same shall be captured in detail in a tabular format in Form SH-11.
8. Attachments converted into declaration.
9. Fields relating to default in any of the provisions of certain sections of Companies Act or any subsisting default shall be removed in SH-11 and shall be captured in SH-8.
10. Current buy back will be allowed to file only when previous buy back return is filed in SH-11, irrespective of the security.
11. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional checks, auto calculations of fields and balances introduced etc.
12. Some Data Fields of Form SH-11 Shall be auto filled from Form SH-8
13. SH-11 shall be signed by 2 Directors (including managing director – if any) and company secretary in practice on account of removal of physical filing of SH-15 as an attachment

**NDH-1:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)
3. Several attachments are clubbed together and to upload them, Option to download the pre-designed template given to the user.
4. Several form fields are made dynamic.

**NDH-2:**

1. Form has been made web based.
2. Additional data fields such as 'Amount of net owned funds' and 'Percentage of unencumbered Term Deposits to the total outstanding deposits' added in the form
3. Several other data fields added regarding additional approvals.
4. Attachments removed and information captured in machine readable format.
5. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**NDH-3:**

1. Form has been made web based.
2. Attachment replaced with Declaration by Auditor.
3. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)
4. Several checks/business rules are put in place at FO level to check compliance with Nidhi Rules

5. Provision added to enter SRN of NDH-2 at FO level in case company has requested for extension of time for compliance with sub rule 3 of Rule 5.
6. Several form fields are made dynamic.

**GNL-3:**

1. Form has been made web based.
2. A dropdown option shall be provided with relevant section(s) under which person is to be charged.
3. Other enhancement (pre-filling of data, repositioning of fields, nomenclature update, additional checks and balances introduced etc.)

**PAS-6:**

1. Form has been made web based.
2. Additional details related to valuation to be captured.
3. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)

**MGT-3:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**PAS-2:**

1. New Form introduced.

**DIR-9:**

1. New Form introduced.

**DIR-10:**

1. New Form introduced-Processing by RD.

**AOC-5:**

1. Form has been made web based.
2. Geo-coordinates to be enquired along with address.
3. Change in processing type from NSTP to STP.
4. Attachments removed and information captured in machine readable format.
5. New attachments 'Photograph of Registered Office showing external building and inside office also showing therein at least one Director/KMP who has affixed his / her Digital Signature to this form', 'Proof of address (Conveyance/Lease deed/ Rent Agreement etc. along with the rent receipts) along with standard NOC in case of Leased or rented property' and 'Copies of the utility bills (not older than two months) ' have been added.
6. Other enhancement (pre-filling of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

**FC-1:**

1. Form has been made web based.
2. Introduction of five-digit NIC code 2008
3. Following attachments removed, and information captured in machine readable format:
  - List of directors and secretary of the foreign company

- Details of the places of business other than principal place of business in India
  - Details of the places of business established at any earlier occasion(s)
  - Particulars of the authorized representatives
  - Interest of authorized person(s) in other entities
  - Particulars of subsidiary, holding or associate companies of the foreign company in India
  - Particulars of related party of the foreign company
4. Following attachments have been clubbed together:
    - Reserve bank of India approval letter
    - Copy of permission letter of other Authority(s)/ Regulator(s)
  5. Nomenclature has been changed to “Copy of approval/ permission letter of requisite Authority(s)/Regulator(s)”.
  6. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

#### **FC-2:**

1. Form has been made web based.
2. Following attachments removed, and information captured in machine readable format:
  - Particulars of alterations in the place of business in India of the company (if >7)
  - Particulars of alteration in details of the directors or secretaries (if >7)
3. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

#### **FC-3:**

1. Form has been made web based.
2. Following business rule have been added to restrict filing of FC-3:
  - If the Foreign company has filed last year annual return and annual accounts (except for those companies which got incorporated in the current year)
3. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)
4. Following attachment removed:
  - Approval letter obtained for every establishment.

#### **FC-4:**

1. Form has been made web based.
2. Following business rule have been added to restrict filing of FC-4:
  - If the Foreign company has filed last year annual return and annual accounts (except for those companies which got incorporated in the current year)
3. Other enhancement (pre-filing of data, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

#### **GNL-2:**

1. Form has been made web based.
2. Filings of e-forms by companies under CIRP removed from Form GNL-2 and to be incorporated in respective e-forms by allowing IRP / RP / Liquidator to sign the forms.
3. Removed PAS-2 filings and made independent e-form now.
4. RHP purpose processing type got changed to STP.
5. Few New purposes got added in the form.
6. Other enhancement (pre-filing of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)

7. Several form fields are made dynamic.

**GNL-4:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, nomenclature update, repositioning of fields, additional data fields added, additional checks and balances introduced etc.)
3. Several form fields are made dynamic.

**MSC-1:**

1. Form has been made web based.
2. Attachments removed and information captured in machine readable format
3. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)
4. Attachments removed and made part of declaration.
5. Additional data field added to confirm whether the user is filing the application on the basis of notice issued by ROC to declare the company as a Dormant company.

**MSC-3:**

1. Form has been made web based.
2. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)

**MSC-4:**

1. Form has been made web based.
2. Attachments removed and information captured in machine readable format
3. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)
4. Attachments removed and made part of declaration.
5. Additional data fields added to ensure compliance with Rule 8(3) of The Companies (Miscellaneous) Rules, 2014.
6. Also, an alert shall be generated to the jurisdictional RoC in case the date of filing MSC-4 exceeds the date of non-compliance of condition by 7 days.
7. While filing MSC-4, the approved SRN of MSC-1 is enquired. So, the company who have acquired the dormant status through MSC-1 will be eligible to file MSC-4.

**RD-1:**

1. Form has been made web based.
2. Attachments removed and information captured in machine readable format.
3. Other enhancement (pre-filling of data, repositioning of fields, additional checks and balances introduced etc.)
4. RD-GNL-5 form got deprecated.